

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).36813/2013

(Arising out of impugned final judgment and order dated 27/09/2013 in WC No. 626/2005 passed by the High Court of Judicature at Allahabad)

KRISHNA KUMAR & ANR

Petitioner(s)

VERSUS

RAJ BAHADUR

Respondent(s)

(With interim relief and office report)

Date : 27/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr.Ajay Veer Singh Jain, Adv.
 Ms.Divya Garg, Adv.
 Mr.Ajit Jain, Adv.
 Mr.Atul Aggarwal, Adv.
 Md. Irshad Hanif, Adv.

For Respondent(s) Mr. Ashok Kumar Singh, Adv.

Upon hearing the counsel the Court made the following
O R D E R

Learned counsel representing the respondent seeks an adjournment on account of the fact that the arguing counsel is unwell.

List for hearing after four weeks.

(SATISH KUMAR YADAV)
COURT MASTER

(PHOOLAN WATI ARORA)
ASSISTANT REGISTRAR